

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 684 CUTTACK, WEDNESDAY, MAY 5, 2010/BAISAKHA 15, 1932

LAW DEPARTMENT

NOTIFICATION

The 1st May 2010

No. 4591—IJ-13/2010—In exercise of the powers conferred by Section 23 of the Family Courts Act, 1984 (66 of 1984), the State Government after consultation with the High Court of Orissa do hereby make the following rules further to amend the Family Courts (Orissa) Rules, 1990, namely :—

1. (1) These rules may be called the Family Courts (Orissa) Amendment Rules, 2010.

(2) They shall come into force on the date of their publication in the Orissa Gazette.

2. In the Family Courts (Orissa) Rules, 1990, Rule 33 shall be substituted by the following rules, namely :----

"33. Fee for Counsellors—The Principal Counsellor and Counsellor shall be entitled to assisting fee of rupees five hundred and rupees three hundred-fifty respectively per day of actual work."

By order of the Governor

D. DASH

Principal Secretary to Government

Printed and published by the Director of Printing, Stationery and Publication, Orissa, Cuttack-10 Ex. Gaz. 237–193+30